CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT RELEASED ON DECEMBER 15, 2015 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF XCHANGING SOLUTIONS LIMITED

Open offer ("Offer") for acquisition of up to 27,850,929 fully paid-up equity shares of face value of INR 10 (Indian Rupees ten) each ("Equity Shares"), representing 25% (twenty five percent) of the fully diluted voting equity share capital of Xchanging Solutions Limited ("Target Company") by CSC Computer Sciences International Operations Limited ("Acquirer") along with Computer Sciences Corporation ("CSC"), CSC Technologies India Private Limited ("CSC India") and Computer Sciences Corporation India Private Limited ("CSC IPL") (CSC, CSC India and CSC IPL are collectively referred to as "PACs"), in their capacity as the persons acting in concert with the Acquirer, from the Public Shareholders of the Target Company. Save and except for the PACs and entities mentioned at clause 2.3 of the Public Announcement, no other person is acting in concert with the Acquirer for the purpose of this Offer.

This corrigendum announcement ("**Corrigendum to PA**") to public announcement released on December 15, 2015 ("**Public Announcement**") is being issued by Kotak Mahindra Capital Company Limited (the "**Manager to the Offer**") for and on behalf of the Acquirer and the PACs, to the Public Shareholders of the Target Company pursuant to and in compliance with Regulations 3, 4 and 5(1), and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**") to amend and supplement the Public Announcement and is in continuation of and should be read in conjunction with the Public Announcement, unless otherwise specified.

1. The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1.1. For the purpose of this Offer, Computer Sciences Corporation India Private Limited (CSC IPL) shall also be acting as person acting in concert with the Acquirer along with Computer Sciences Corporation (CSC) and CSC Technologies India Private Limited (CSC India) .

1.2. On 20th October, 2015, the Board of Directors of CSC India, CSC IPL and certain subsidiaries of CSC IPL approved carrying out a Scheme of Amalgamation & Arrangement (Demerger) ("**Scheme**"), under the provisions of sections 391 to 394 and other applicable provisions of the Companies Act, 1956, including the corresponding provisions of the Companies Act, 2013 as and when applicable, *inter alia*, providing for the demerger of the (i) software development services, IT Infrastructure services solutions and application services; (ii) software testing and quality management services; and (iii) offshore services with respect to product development for the healthcare division (together referred to as "**Software Business**") as a going concern from CSC IPL to CSC India. The Scheme is presently pending before the Hon'ble High Court of Judicature at Chennai and may not become effective prior to the consummation of the Offer.

1.3. The addition of CSC IPL as a person acting in concert for purposes of the Offer shall ensure that, depending on the status or the outcome of the Scheme, the Acquirer and the PACs have an option available to acquire the Equity Shares tendered in the Offer through CSC IPL

1.4. Paragraph 3.0 (Acquirer/PACs) of the Public Announcement should be read as under:

Details	Acquirer	PACs			Total
Name of the Acquirer / PAC(s)	CSC Computer Sciences International Operations Limited	Computer Sciences Corporation (CSC)	CSC Technologies India Private Limited (CSC India)	Computer Sciences Corporation India Private Limited (CSC IPL)	Not applicable
Address	Royal Pavillion Wellesley Road Adlershot, Hampshire GU11 1PZ United Kingdom	6100 Neil Road, Suite 500, Reno, Nevada 89511	Level 2, Agnitio Tech Park, 141, Kandanchavadi, Near Perungudi, OMR, Chennai – 600096, Tamil Nadu	7th Floor, Block 1B, DLF IT Park, Sivaji Garden, Moonlight Stop, Nandanbakkam Post, Ramapuram, Chennai – 600089, Tamil Nadu	Not applicable
Name(s) of persons in control/promoters of acquirers/ PACs where Acquirers/PACs are companies	CSC is the ultimate parent company of the Acquirer and indirectly holds 100% of the equity capital of the Acquirer	CSC is a widely held publicly listed company with no identified promoter	CSC is the ultimate parent company of CSC India and indirectly holds 100% of the equity capital of CSC India	CSC is the ultimate parent company of CSC IPL and indirectly holds 100% of the equity capital of CSC IPL	Not applicable
Name of the Group, if any, to which the Acquirer/PACs belongs to	Computer Sciences Corporation	Computer Sciences Corporation	Computer Sciences Corporation	Computer Sciences Corporation	Not applicable
Pre-Transaction shareholding %	Nil	Nil	Nil	Nil	Nil
Pre-Transaction Shareholding Number	Nil	Nil	Nil	Nil	Nil
Proposed shareholding after the acquisition of shares which triggered the Offer (not taking into account the Equity Shares validly accepted in the Offer, if any)	After completion of the Overseas Offer, the Acquirer will hold the entire share capital of Xchanging, which indirectly holds 75% of the Voting Share Capital of the Target Company.	Nil	Nil	Nil	After completion of the Overseas Offer, the Acquirer will hold the entire share capital of Xchanging, which indirectly holds 75% of the Voting Share Capital of the Target Company.
Any other interest in the Target Company	Nil	Nil	Nil	Nil	Not applicable

Note: In accordance with the explanation to the proviso to Regulation 13(4) of the SEBI (SAST) Regulations, the Offer to the Public Shareholders is subject to the completion of the Overseas Offer.

2. The other terms and conditions of the Offer remain unchanged.

3. Terms used but not defined in this Corrigendum to PA shall have the same meaning as assigned to such terms in the Public Announcement.

4. The Acquirer, the PACs and the Board of Directors of the Acquirer and the PACs accept full responsibility for the information contained in this Corrigendum to PA and also accept responsibility for the obligations of the Acquirer and the PACs as set out in the Regulations.

5. This Corrigendum to PA is expected to be available on the SEBI website at http://www.sebi.gov.in.

Issued by the Manager to the Offer:

Kotak Mahindra Capital Company Limited
SEBI Registration Number: INM000008704
Address: 27 BKC, 1st Floor, Plot No.C-27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051
Contact Person: Mr. Ganesh Rane
Tel.: +91 22 4336 0128
Email: project.xchangingoffer@kotak.com
Website: http://www.investmentbank.kotak.com/

For and on behalf of the Acquirer and the PACs

CSC Computer Sciences International Operations Limited	**Computer Sciences Corporation**	**CSC Technologies India Private Limited**	**Computer Sciences Corporation India Private Limited**
Sd/- Name: Mr. H.C. Charles Diao Designation: Authorized Signatory	Sd/- Name: Mr. H.C. Charles Diao Designation: Authorized Signatory	Sd/- Name: Mr. H.C. Charles Diao Designation: Authorized Signatory	Sd/- Name: Mr. H.C. Charles Diao Designation: Authorized Signatory

Place: Mumbai, India

Date: January 28,2016